

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

10.

C.P. (IB)/1182(MB)2022

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.03.2023**

NAME OF THE PARTIES:

Idbi Trusteeship Services Limited

Vs

Envirant Constructions Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Zaid Mansuri i/b DSK Legal, Ld. Counsel for the Financial Creditor present. None for the Corporate Debtor.
2. Registry is directed to issue Court Notice to Corporate Debtor clearly indicating the next date of hearing. Counsel for the Financial Creditor is directed to collect the Court Notice from Registry/Court Officer and serve it on the Corporate Debtor within fifteen days by all available means and file proof of service.
3. List this matter for hearing on **11.04.2023**.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)